



2026:AHC:169082

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 27275 of 2026

Rudra Pratap

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Bindu Kumari
Counsel for Opposite Party(s)	:	G.A.

Court No. - 70

HON'BLE JAI PRAKASH TIWARI, J.

Heard Ms. Bindu Kumari, learned counsel for the applicant and learned AGA for the State and perused the record of the case.

The instant application has been filed seeking release of the applicant on bail in Case Crime No. 169 of 2026, under Sections 126(2), 127(2), 109(1), 61(2), 326(G) BNS, Police Station- Phase-2 Noida, District- Gautam Buddha Nagar, during pendency of the trial in the court below.

Learned counsel for the applicant submitted that the applicant is absolutely innocent and has been falsely implicated in the present case due to some ulterior motive. It is next submitted that FIR of the present case was lodged against two persons including applicant and 100s unknown persons. Nominated accused along with their unknown associates was said to have taken part in violent riots. It is next submitted that applicant is having no concern with the allegations levelled against him and he has not committed any offence as alleged by prosecution. It is next submitted that no specific role has been assigned to the applicant. It is next submitted that co-accused Akash Saxena, Akash Kumar @ Dehati and Amit Pal have been granted bail by this Court vide orders dated 14.7.2026, 16.7.2026 and 6.7.2026 in Criminal Misc. Bail Application Nos. 23902 of 2026, 24273 of 2026 and 22515 of 2026, respectively. He next submitted that except the present case, the applicant is not having any other criminal history and he is languishing in jail since 15.4.2026. It is also submitted that the applicant undertakes that he will not misuse the

liberty, if granted. It has also been pointed out that in the wake of heavy pendency of cases in the Court, there is no likelihood of any early conclusion of trial.

The prayer for bail has been vehemently opposed by learned A.G.A.

Considering the facts and circumstances of the case, perusing the record and also considering the nature of allegations, arguments advanced by the learned counsel for the parties, this Court is of the view that the applicant is entitled to be enlarged on bail during the pendency of the trial.

Accordingly, without expressing any opinion on the merits of the case, the instant bail application is allowed.

Let **applicant, Rudra Pratap** be released on bail in the aforesaid case on his executing a personal bond and furnishing two sureties each in the like amount to the satisfaction of the court concerned subject to the following conditions:-

- (i). The applicant will not tamper with the evidence during the trial.
- (ii). The applicant will not pressurize/ intimidate the prosecution witness.
- (iii). The applicant will appear before the trial court on the date fixed, unless personal presence is exempted.
- (iv). The applicant shall not commit an offence similar to the offence of which he is accused, or suspected, of the commission of which he is suspected.
- (v). The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.

It is further directed that the identity, status and residence proof of the sureties be verified by the authorities concerned before they are accepted.

In case of breach of any of the above conditions, the trial court will be at liberty to cancel the bail.

It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Jai Prakash Tiwari,J.)

August 12, 2026
Brijesh